

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 897 of 2020**

In the matter of:

JM Financial Aseet Reconstruction Company Ltd.

....Appellant

Vs.

Finquest Financial Solutions Pvt. Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Abhishek Anand, Mr. Viren Sharma, Advocates.

**Respondents: Mr. Darpan Sachdev, Mr. Shubham Sharma,
Advocates for R1.**

**Mr. Surekh Kant Baxy, Mr. NPS Chawla, Mr. Ankit
Tripathi, Advocates for R2 (Liquidator)
Mr. Prastut Dalvi, Advocate for R4.**

ORDER

(Through Virtual Mode)

04.02.2021: Reply affidavit of Respondent No.2 is taken on record. Respondent No.1 seeks and is granted extension of time by two weeks to file reply-affidavit failing which the right to file the same shall stand closed without reference to the Bench.

Notice has been served upon Respondent Nos.3 and 4. Mr. Prastut Dalvi, Advocate appears on behalf of Respondent No.4. He may file reply-affidavit along with Vakalatnama within two weeks. Rejoinder, if any, within two weeks thereof.

Appearance of Respondent No.3 is awaited.

Contd/-.....

Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for admission (after notice)' on 5th March, 2021 before Court No.3.

Interim directions to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g